Fancy number plates on vehicles

*432. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that rules against fancy car number plates are being broken with impunity across the country and traffic police mostly ignore such vehicles;
 - (b) if so, the reasons for not taking any action against such number plates; and
- (c) the preventive steps taken by Government to check use of fancy number plates on vehicles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Provisions regarding form and manner of display of registration marks on the motor vehicles are contained in Rule 50 of the Central Motor Vehicles Rules, 1989 (CMVRs). The Ministry of Road Transport and Highways has issued Central Motor Vehicles Rules (New High Security Registration Plates) Order, 2001 issued vide S.O. 814(E) dated 22.08.2001 and introduced High Security Registration Plates (HSRP) which is presently in vogue. The scheme of HSRP is uniformly implemented throughout the country. As per Section 192 of Motor Vehicles Act, 1988, whoever drives a motor vehicle or cause or allow a motor vehicle to he used in contravention of the provision of section 39 (registration mark display) shall be punishable for the first offence with a fine which may extend to five thousand rupees but not less than two thousand rupees; for a second or subsequent offence with imprisonment which may extend to one year or with fine which may extend to ten thousand rupees, but shall not be less than five thousand rupees, or with both. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and CMVRs comes under the purview of State Transport Departments of the concerned States/UTs.

Equal pay for equal work

†*433. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Supreme Court has held in one of its decisions that the principle of equal pay for equal work must be implemented;
 - (b) whether it was also held by the Court that in case similar job is undertaken by

[†]Original notice of the question was received in Hindi.